'Biannual TB, AIDS screening in jails'

Direction Issued By NHRC To Gujarat Government

New Delhi: Following a sizeable number of tuberculosis cases being reported from a central prison in Surat, the NHRC has asked the Gujarat government and its chief of prisons to screen inmates every six months for TB and HIV, officials said on Tuesday. The commission has also recommended that the go-

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sider on a "priority basis" terminally-ill patients for commutation of sentence, it said in a statement.

The National Human Rights Commission (NHRC) has asked the state government to increase the staff strength at the Lajpore Central Prison, including at the hospital, besides filling up vacant posts at the earliest. "The NHRC, in the wake of a sizeable number of TB patients at the Lajpore Central Prison, Surat, has recommended the DG of Prisons, government of Gujarat to screen inmates every six months for TB, HIV/ AIDS to provide timely treatment and check the spread of the disease," the statement said.

BETTER HEALTH The commission also

recommended that the government should consider on a priority basis, terminally-ill patients for commutation of sentence. For commuting sentences, the government should consider all cases as provided under section 433 of the CrPC, rather than only those falling under section 433 A of the CrPC, it added.

The directions of the



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commission have come following a visit by its team, led by NHRC member Jyotika Kalra, for an on-the-spot assessment of the facilities at the prison in the wake of a magisterial inquiry report observing that there were complaints of several inmates having TB, and the lack of medical care while inquiring into the death of an undertrial prisoner aged 21 years due to pulmonary tuberculosis, the statement said. The inmate was healthy at the time of entry into the prison on April 27, 2019 but died on July 15, 2020, the rights panel said.

The commission has also said that focus should be on the initial health screening of every inmate at the time of his admission or entry to the jail, as per the format prescribed by the NHRC. Besides, ECG and diabetes tests at the time of initial screening, multidrug resistant inmates should be kept separate from non-drug-resistant inmates, it added.

The commission has asked the registrar of the Gujarat High Court to ensure high speed network of internet before conducting proceedings from jail, and that at the stage of examination of witnesses, the inmates must be called from the prison so that they can assist their counsel in cross examination, the statement said.

Further on the litigation side, it has been recommended to provide senior lawyers from the Legal Service Authority to represent accused booked for heinous crimes and involve law students to assist legal aid lawyers, it said. PTI

Screen prisoners for TB & HIV: NHRC to Gujarat

New Delhi: The National Human Rights Commission has asked Gujarat government and its chief of prisons to screen inmates every six months for TB and HIV following a number of cases in Surat's Lajpore Central Prison. The panel has also asked the state to consider commutation of sentence of terminally-ill patients.

Screen prison inmates every 6 months for TB, AIDS: NHRC to Gujarat govt

PRESSTRUSTOFINDIA

NEW DELHI, SEPTEMBER 7

FOLLOWING A sizeable number of tuberculosis cases being reported from a central prison in Surat, the NHRC has asked the Gujarat government and its chief of prisons to screen inmates every six months for TB and HIV, officials said on Tuesday.

The commission has also recommended that the government should consider on a "priority basis" terminally-ill patients for commutation of sentence, it said in a statement.

The National Human Rights Commission (NHRC) has asked the state government to increase the staff strength at the Lajpore Central Prison, including at the hospital, besides filling up vacant posts at the earliest.

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The commission also recommended that the government should consider on a priority basis, terminally-ill patients for commutation of sentence. For commuting sentences, the government should consider all cases as provided under section 433 of the CrPC, rather than only those fallin under section 433 A of the CrPC added.

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The inmate was healthy at the time of entry into the prison of April 27, 2019 but died on July 1 2020, the rights panel said.

दिल्ली कांग्रेस ने की सीबीआइ जांच की मांग

राज्य ब्यूरो, नई दिल्ली : दिल्ली कांग्रेस ने संगम विहार निवासी सिविल डिफेंस वालंटियर की फरीदाबाद में हुई कथित हत्या के मामले में केंद्रीय जांच ब्यूरो (सीबीआइ) से जांच कराने की मांग की है। कांग्रेस के एक प्रतिनिधिमंडल ने मंगलवार को इस बाबत राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में याचिका दायर की।

कांग्रेस के कानूनी और मानवाधिकार विभाग ने यह भी कहा कि विशेषज्ञों की एक उच्चाधिकार प्राप्त समिति को महिलाओं के खिलाफ अपराधों को रोकने के लिए योजना तैयार करनी चाहिए। दिल्ली सरकार को मृतक के आश्रित को एक करोड़ रुपये मुआवजा, एक फ्लैट और नौकरी देने का निर्देश देना चाहिए। याचिका में यह भी मांग की गई है कि राष्ट्रीय मानवाधिकार आयोग संबंधित प्राधिकरण को पीड़ित के परिवार के सदस्यों को सुरक्षा प्रदान करने का निर्देश जारी करे, क्योंकि उन्हें अपने जीवन के लिए खतरा है। सिविल डिफेंस कर्मी की हत्या का आरोपित तीन दिन की रिमांड पर जासं, फरीदाबाद : सिविल डिफेंस कर्मी की हत्या में आरोपित को दिल्ली पुलिस ने जिला अदालत में पेश किया। यहां से उसे फरीदाबाद पुलिस ने तीन दिन की रिमांड पर लिया है। रिमांड के दौरान वारदात के बारे में गहनता से पूछताछ की जाएगी। पुलिस के अनुसार वारदात में प्रयोग चाकू बरामद कर अन्य साक्ष्य भी जुटाए जाएंगे। बता दें 27 अगस्त 2021 को लाजपत नगर दिल्ली उपायुक्त कार्यालय में कार्यरत सिविल डिफेंस कर्मी ने अपनी सहकर्मी की सुरजकुंड पाली रोड पर चाकू से गला रेतकर हत्या कर दी थी। सहकर्मी संगम विहार दिल्ली निवासी थी, जबकि आरोपित जैतपुर दिल्ली निवासी है । आरोपित सहकर्मी को मोटरसाइकिल पर बिटाकर फरीदाबाद लाया था। हत्या के बाद शव यहीं छोडकर उसने कालिंदी कुंज थाना दिल्ली में आत्मसमर्पण कर दिया था।

NHRC asks Guj Govt to screen jail inmates for TB, HIV/AIDS

Ahmedabad

The National Human Rights Commission (NHRC) has directed the Gujarat Government to ensure jail inmates are regularly screened for tuberculosis and HIV/AIDS following reports of a high number of TB cases in Surat central prison.

The NHRC has specifically asked the Director-General (Prisons) in Gujarat to especially screen the Surat jail inmates every six months for TB and HIV/AIDS and provide timely treatment to them.

It has also suggested to increase staff strength of various personnel in the Lajpore Central Prison (Surat), including the hospital, besides filling up the existing vacancies at the earliest.

The NHRC also recommended to the State Government should consider commutation of sentences of terminally ill patients on a priority basis. For commuting the sentence, the government should consider all the cases as provided under Section 433 of the Criminal Procedure Code and not just the cases that fall under Section 433-A.

This follows a visit by an NHRC team, led by Jyotika Kalra, for a spot assessment of the facilities in the prison. The visit was in the wake of a magisterial inquiry report observing that there were complaints of several inmates having TB and lack of medical care. This, in turn, was revealed during inquiry in the death of a 21-year-old undertrial prisoner due to pulmonary TB.

The inmate was healthy at the time of entry into the prison on April 27, 2019 and died on July 15, last year, the NHRC stated in a press release.

The Commission said focus should be on the initial health screening of every inmate at the time of his admission to the jail as prescribed by the NHRC. Besides the ECG and diabetes tests at the time of initial screening, the multi-drug resistant inmates should be kept separate from nondrug-resistant inmates.

Outlook India/ Economic Times/Times of India/Devdiscourse/Times Now Delhi HC seeks NHRC''s stand on plea concerning police brutality during rally in West Bengal

https://www.outlookindia.com/newsscroll/delhi-hc-seeks-nhrcs-stand-on-pleaconcerning-police-brutality-during-rally-in-west-bengal/2155337

https://economictimes.indiatimes.com/news/politics-and-nation/delhi-hc-seeks-nhrcsstand-on-plea-concerning-police-brutality-during-rally-in-westbengal/articleshow/86005074.cms

https://timesofindia.indiatimes.com/city/kolkata/delhi-hc-seeks-nhrcs-stand-on-pleaconcerning-police-brutality-during-rally-in-west-bengal/articleshow/86005150.cms

https://www.devdiscourse.com/article/law-order/1720877-delhi-hc-seeks-nhrcs-standon-plea-concerning-police-brutality-during-rally-in-west-bengal

https://www.timesnownews.com/india/west-bengal/article/delhi-hc-seeks-nhrc-responsein-bjp-workers-plea-for-action-in-complain-against-atrocities-by-wb-police/808842

The Delhi High Court Tuesday sought response from the National Human Rights Commission (NHRC) on a plea seeking its indulgence on a complaint in relation to alleged police brutality during a rally organised by BJP"s youth wing Bharatiya Janata Yuva Morcha (BJYM) in West Bengal in October last year.

Justice Rekha Palli issued notice on the petition by Rohit Verma, a BJYM member and BJP volunteer, who has contended that by refusing to act, NHRC was "laying to waste" its powers granted to it under the law.

The matter would be heard next on November 10.

The petitioner said that he participated in the peaceful "Nabanna Chalo" (march to Nabanna) rally organized on October 8, 2020 in West Bengal, which allegedly became a "hunting ground for the police establishment" and witnessed "large-scale brutality".

The petition said that the rally was a peaceful protest against "ineffective, irresponsible, brutish, intimidatory, dictatorial and violent governance of the TMC-led State Government."

It said the protests were also directed against alleged rampant and recurrent political killings in West Bengal, including that of a local BJP leader by the name of Manish Shukla at Titagarh in the North 24 Parganas District.

"The Complaint was filed to bring to the attention of the respondent, the magnitude of the egregious human and fundamental rights violations committed by the State machinery in West Bengal on the fateful day of the Nabanna Chalo rally," the petition said. It added that the NHRC issued notice issued promptly on the petitioner's complaint but the matter went into cold storage subsequently.

"Even after a period of almost nine months having elapsed since the making of the Complaint, the Respondent had done little to nothing to bring the State of West Bengal and its police establishment to book," said the petition filed through lawyers Kabir Shankar Bose and Surjendu Sankar Das.

The petition contended that the attack on the participants was an attack on democracy and that the police and the West Bengal government "acted in tandem to stifle dissent and silence by force the demands of the people of West Bengal for accountability".

"The vicious attacks by the police authorities at the behest of the State Government are politically motivated and focused against the supporters of any political party or faction which is not the ruling party of the State of West Bengal, namely, the All-India Trinamool Congress (TMC)," the plea further said.

The petitioner claims that in July, he sent another notice to NHRC, imploring it take immediate action on the complaint and bringing to its notice "the post-poll violence upon the instructions of the newly elected TMC government". PTI ADS

Detained for over 24 hrs: Farmers to NHRC

https://timesofindia.indiatimes.com/city/noida/detained-for-over-24-hrs-farmers-tonhrc/articleshow/86023503.cms

Farmers have approached the National Human Rights Commission (NHRC) over the "unlawful detention" of more than 40 people during the three-day protest march to the Noida Authority's office last week over. Lawyer Sunil Awana, representing farmers' leader Sukhvir Pahelwan, in a complaint has alleged that around 40 farmers were detained under CrPC section 151 (2) either on August 31 or on September 1 and 2, and had not been released after 24 hours. The CrPC section 151 (2) says no person detained shall be in custody for a period exceeding 24 hours from the time he or she is picked up unless further detention is required or authorised under any other provisions of CrPC or of any other law for the time being in force.

Advocates and family members of the detained farmers, however, alleged that the police delayed the release of the farmers deliberately. Advocate Karamveer Singh, who is representing several farmers arrested under the provision, told TOI that an executive magistrate can prepare a release bond within 24 hours and order release of the farmers.

"After a person is arrested under CrPC 151 (2), his personal bond can be filled by his lawyer and submitted to the magistrate's court. However, when lawyers and family members approached the magistrate court in Surajpur, the officials asked to visit the magistrate office in Sector 6. The family members and lawyers were made to run here and there, which delayed the filing of personal bonds. Despite the fact that there is no necessity of a personal bond to be submitted by the lawyer representing the accused, the police delayed the release order to weaken the protest," he said.

Karamveer alleged that the release orders were issued on Monday and Tuesday for only 22 farmers after the Luksar jailor requested the police not to send farmers in bulk as they had to make special preparations in the jail keeping the Covid protocols in mind. Additional Commissioner of Police (law and order) Love Kumar said several farmers have been released on Tuesday after their personal bonds were received by police. ACP-1 (central Noida) Abdul Qadir said, "Their personal bonds came on Monday and their release orders were issued on Tuesday," he said

NHRC asks Gujarat govt to screen jail inmates for TB, HIV/AIDS

https://www.freepressjournal.in/india/nhrc-asks-gujarat-govt-to-screen-jail-inmates-fortb-hivaids

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It has also suggested to increase staff strength of various personnel in the Lajpore Central Prison (Surat), including the hospital, besides filling up the existing vacancies at the earliest.

The NHRC also recommended to the State Government should consider commutation of sentences of terminally ill patients on a priority basis. For commuting the sentence, the government should consider all the cases as provided under Section 433 of the Criminal Procedure Code and not just the cases that fall under Section 433-A.

This follows a visit by an NHRC team, led by Jyotika Kalra, for a spot assessment of the facilities in the prison. The visit was in the wake of a magisterial inquiry report observing that there were complaints of several inmates having TB and lack of medical care. This, in turn, was revealed during inquiry in the death of a 21-year-old undertrial prisoner due to pulmonary TB.

The inmate was healthy at the time of entry into the prison on April 27, 2019 and died on July 15, last year, the NHRC stated in a press release.

The Commission said focus should be on the initial health screening of every inmate at the time of his admission to the jail as prescribed by the NHRC. Besides the ECG and diabetes tests at the time of initial screening, the multi-drug resistant inmates should be kept separate from non-drug-resistant inmates.

NHRC asks DG prisons of Lajpore Central Prison to screen inmates every six months for TB

https://www.uniindia.com/nhrc-asks-dg-prisons-of-lajpore-central-prison-to-screeninmates-every-six-months-for-tb/india/news/2498805.html

The National Human Rights Commission on Tuesday has asked DG prisons of Lajpore Central Prison, Surat to screen inmates every six months for TB, HIV/AIDS to provide timely treatment and check the spread of the disease. The Commission gave its direction following the visit by a team led by Member, Jyotika Kalra, for enquiring into the death of a young under trial prisoner of 21 years age due to pulmonary/TB. The team also visited to assess the facilities in the prison in the wake of the Magisterial Enquiry Report observing that there were complaints of several inmates having TB and lack of medical care,' the NHRC said in a statement. The Commission has also said that 'the focus should be on the initial health screening of every inmate at the time of his admission or entry to the jail as per the format prescribed by the NHRC.' It has also asked to increase the staff strength of various personnel in the prison including the Hospital besides filling up the vacancies at the earliest.

The Commission has also asked the Registrar, Gujarat High Court to ensure high speed network before conducting proceedings from jail and at the stage of examination of witnesses, the inmates must be called from the Prison so that they can assist their counsel in cross examination. On the litigation side, the Commission said, " It has been recommended to provide senior lawyers from the Legal Service Authority to represent accused booked under heinous crimes and involve Law students to assist the Legal Aid lawyers.

Delhi HC seeks NHRC's stand on plea concerning police brutality during rally in West Bengal

https://www.thehindu.com/news/national/delhi-hc-seeks-nhrcs-stand-on-pleaconcerning-police-brutality-during-rally-in-west-bengal/article36338760.ece The Delhi High Court on Tuesday sought response from the National Human Rights Commission (NHRC) on a plea seeking its indulgence on a complaint in relation to alleged police brutality during a rally organised by BJP's youth wing Bharatiya Janata Yuva Morcha (BJYM) in West Bengal in October last year.

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The matter would be heard next on November 10.

The petitioner said that he participated in the peaceful'Nabanna Chalo' (march to Nabanna) rally organized on October 8, 2020 in West Bengal, which allegedly became a 'hunting ground for the police establishment' and witnessed "large-scale brutality".

The petition said that the rally was apeaceful protest against "ineffective, irresponsible, brutish, intimidatory, dictatorial and violent governance of the TMC-led StateGovernment." It said the protests were also directed against alleged rampant and recurrent political killings in West Bengal, including that of a local BJP leader-Manish Shukla- at Titagarh in the North 24 Parganas District.

"The complaint was filed to bring to the attention of the respondent, the magnitude of the egregious human and fundamental rights violations committed by the State machinery in West Bengal on the fateful day of the Nabanna Chalo rally," the petition said.

Also Read: TMC govt. using violence against BJP workers: BJYM chief

It added that the NHRC issued notice issued promptly on the petitioner's complaint but the matter went into cold storage subsequently.

"Even after a period of almost nine months having elapsed since the making of the Complaint, the Respondent had done little to nothing to bring the State of West Bengal and its police establishment to book," said the petition filed through lawyers Kabir Shankar Bose and Surjendu Sankar Das.

The petition contended that the attack on the participants was an attack on democracy and that the police and the West Bengal government 'acted in tandem to stifle dissent and silence by force the demands of the people of West Bengal for accountability'. "The vicious attacks by the police authorities at the behest of the State Government are politically motivated and focused against the supporters of any political party or faction which is not the ruling party of the State of West Bengal, namely, the All-India Trinamool Congress (TMC)," the plea further said.

The petitioner claims that in July, he sent another notice to NHRC, imploring it take immediate action on the complaint and bringing to its notice "the post-poll violence upon the instructions of the newly elected TMC government".